

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

ORIGINAL APPLICATION No.210/344/2021

Dated this Tuesday, the 08th day of June, 2021

**CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)**

**Proceeding conducted through video conferencing with
the consent of both the counsels for the parties.**

Dr. Kaushik Girishchandra Rathod, Deputy Director,
NVBDCP, Opp. PHC, Moti-Daman,
R/at: 15/190, Kshitij Opp. Ankur Apartment,
Kathiria, Nani-Daman 396 210.
(By Advocate Shri Rajeev Kumar)

- Applicant

Versus

1. Union of India, Through Secretary,
Ministry of Home Affairs, North Block,
Government of India, New Delhi 110 001.
Email: hshso[at]nic[dot]in.
2. The Administrator,
U.T. Administration of DNH and Daman & Diu,
Secretariat, Daman 396 210,
Email: administrator-dd-dnh@nic.in.
3. The Advisor to Administrator,
U.T. Administration of DNH and Daman & Diu, Power House,
3rd Floor, Kachigam, Nani Daman, Daman 396 210.
Email: devcom-dd@nic.in.
4. The Secretary (Health)/(Personnel),
U.T. Administration of DNH and Daman & Diu, Power House,
3rd Floor, Kachigam, Nani Daman, Daman 396 210.
Email : secy-health@daman.nic.in.
5. Dr. V.K.Das,
The Director, Directorate of Medical & Health Services,
DNH and Daman & Diu, Community Health Centre,
Fort area, Moti Daman, Daman 396 220.
Email: vkdas511@gmail.com
Vattekkatt.dasdn@gov.in.

- Respondents

(By Advocate Shri V.S.Masurkar)

ORAL ORDER**Per : Dr. Bhagwan Sahai, Member (A)****Present:**

Advocate Shri Rajeev Kumar for the applicant.

Advocate Shri V.S.Masurkar for the respondents.

2. Heard both the counsels.
3. The main claim of the applicant in this OA is that he has not been given benefit of extended age of retirement for General Duty Medical Officers by the Union Territory of Daman & Diu as per the notification of 31.05.2016 and subsequent amendments to it. For his grievance the applicant has already submitted representations to the Administrator of Union Territories of Dadra, Nagar Haveli, Daman and Diu on 15.12.2020 and 02.02.2021. These representations are yet to be decided by the respondents.
4. In view of the pending representations of the applicant, Advocate Shri V.S.Masurkar assures that the Administrator of the Union Territories would duly consider those representations and decide them for which time of eight weeks should be allowed.
5. The applicant's counsel presses for grant of shorter period of time to the respondents for decision on the applicant's representations but he has no objection if this OA is disposed of with direction to the respondents to decide the pending representations in two weeks from today.
6. After considering the above submissions of both the counsels, this OA is disposed of at admission stage with direction to the respondent No.2 i.e. Administrator, Union Territories of Dadra and Nagar Haveli, and Daman and Diu to consider the pending representations of the applicant as per the applicability of the relevant notifications on the subject and decide them within a period of four weeks from today with a reasoned order and thereafter in two weeks communicate it to the applicant.

**(Ravinder Kaur)
Member (Judicial)****(Dr. Bhagwan Sahai)
Member (Administrative)**